

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
CP No. (IB)- 47/10/JPR/2024
Under Section 10 of IBC, 2016

In the matter of:

S.V.M. Oil Mills Pvt. Ltd.

... Applicant

Versus

State Bank of India

... Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

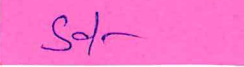
Present Through Video Conferencing: -


For the Applicant

: Nitish Bagri, Adv.
Shretima Bagri, Adv.

ORDER

Heard Mr. Nitish Bagri, Adv. along with Ms. Shretima Bagri, Adv. appearing for the Applicant. In MCA portal, the date of incorporation of the Applicant Company is shown 26.08.2003 while in Part 1 of the application, the date of incorporation of the Corporate Applicant is shown 26.08.2023. The application be amended in this regard. It is also seen that an affidavit under Section 11 of the IBC, 2016 has not been filed by the Applicant. The same may be filed within 3 days. After amendment of the application as well as the filing of the affidavit, notices be issued to the Respondent Bank. List the matter on 28.08.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

July 15, 2024